

THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Interlocutory Application No.3056 of 2019
Un-numbered Company Appeal (AT) No. ___/2019
(F.No.02.09.2019/NCLAT/UR/1137

In the matter of:

Amrik Singh Bhandari and Anr. Appellants

Versus

Ajit Singh Bhandari & Ors. Respondents

Appearance: Mr. Neeraj Kumar Gupta, Advocate for the Appellants.

30.09.2019

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellants filed the Memo of Appeal on 02.09.2019 and the Office after scrutiny of the Memo of Appeal on 03.09.2019, intimated the defects to the Appellants on the same day and returned the Memo of Appeal to the Appellants on 27.09.2019. The Appellants re-filed the Memo of Appeal on the same day, i.e., on 27.09.2019. It is stated in the Interlocutory Application (IA) that Appellants instructed their Advocate to remove defects and made request to Registrar NCLT for issue of certified copy of impugned order, which was made available to the Appellants on 16.09.2019. Hence, there is delay of 17 days in re-filing the Memo of Appeal, so, the same may be condoned.

3. Heard the learned Counsel appearing for the Appellants, perused the averments made in the IA as well as Office report.

4. Considering the submissions made on behalf of the Appellants and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.

5. List the case before the Hon'ble Bench under the heading for admission on 01.10.2019.

6. With the aforesaid order, this IA stands disposed of.

((Peeush Pandey)
Registrar